

the respondent to reimburse the income-tax dues amounting to Rs.481.46 crore to the petitioner with interest @ 1.25% per month from the date of this order, till the date of reimbursement. The said amounts were directed to be paid to the petitioner by 15.1.2010.

3. The learned counsel for the respondent by letter dated 10.1.2010 has sought extension of time for four weeks to make payment to enable the respondent to file appeal before the Appellate Tribunal. He has also expressed difficulty due to non-receipt of the Commission's order dated 7.1.2010 by the respondent and the closure of the office of the respondent during Pongal holidays.

4. It is observed from records that the certified copy of the order was received by the respondent on 12.1.2010. However, due to paucity of time and in view of the difficulties expressed by the learned counsel for the respondent, the prayer of the respondent is considered and the time for making payments is extended. Accordingly, the respondent is directed to make payment of the said amounts in terms of our dated 7.1.2010, to the petitioner, by 1.2.2010.

Sd/-
[V S VERMA]
MEMBER

Sd/-
[DR. PRAMOD DEO]
CHAIRPERSON